

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.26**  
**C.P. No.02/BB/2024**

**IN THE MATTER OF:**

M/s. Otto Bilz (India) Pvt. Ltd.

... Petitioner

**Order under Section 66 of Companies Act, 2013**

**Order delivered on 02.02.2024**

**CORAM:**

**SHRI K. BISWAL**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner :

Shri Pramod S.M.

**ORDER**

1. Heard the Ld. Counsel for the Petitioner.
2. Issue Notice to the Regional Director (SER), Hyderabad, ROC Karnataka and Creditor(s) of the Petitioner Company. Registry is directed to prepare the Notice and Counsel for the Petitioner is permitted to collect the notice and serve it on the RD, ROC and Creditors of the Petitioner Company along with a copy of the Petition and other material documents through e-mail as well as by Speed Post and to file Affidavit of Service along with tracking report in the Registry well before the next date of hearing. Ld. Counsel for the Petitioner submits that he will try to file NOC from the Creditors of the Company. Petitioner is also permitted to cause paper publication in 'The Financial Express', English daily and translation thereof in 'Kannada Prabha', Kannada daily, in Bangalore Editions and file proof of publication well before the next date of hearing. The respective statutory authorities may file its report well before the next date of hearing, after duly serving the copy on the other side.
3. List the case on **20.05.2024**.

**-Sd-**

**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**-Sd-**

**(K. BISWAL)**  
**MEMBER (JUDICIAL)**

Puja